

REVISED

ITEM NO.1603

COURT NO.3

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

TRANSFER PETITION (CIVIL) Diary No(s). 45002/2024

CHETNA

Petitioner(s)

VERSUS

HIMANSHU VERMA

Respondent(s)

IA No. 301240/2024 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS

IA No. 301241/2024 - EXEMPTION FROM FILING O.T.

IA No. 301243/2024 - STAY APPLICATION)

Date : 09-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Ms. Akansha Singh, Adv.
Mr. Prateek Jha, Adv.,
Mr. Amandeep Sohal, Adv.
Mr. Manan Gera, Adv.
Ms. Rekha Panwar, Adv.
Mr. Shashank Singh, AOR

For Respondent(s) Mr. Tushar Arora, Adv.
Mr. Ekansh Bansal, AOR,
Mr. Sanjeev Adv.
Mr. Mohit, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

2. Mr. Tushar Arora, learned counsel appears on caveat and accepts notice on behalf of the respondent and waives service of notice on the said respondent.

3. Heard learned counsel for parties and it is submitted that

parties would like to explore the possibility of settlement through mediation. Accordingly, the matter stands referred to the Supreme Court Mediation Centre. The parties are directed to appear before the Mediator either in person or through virtually on 04.02.2025 at 11.30 AM.

4. List the matter after receipt of the Mediation Report.
5. In the meantime, there shall be stay of further proceedings in HMA Petition No. 184/2024, titled as "*Himanshu Verma vs. Smt. Chetna Verma*" pending before the Principal Judge, Family Court, Jaipur Metro-1, Rajasthan.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(MAMTA RANI)
COURT MASTER (NSH)

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